

(To be published in the gazette of India extraordinary part-1 section- I)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

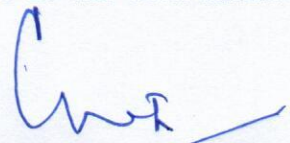
Public Notice No. 16 /2015-2020
New Delhi, dated: 28th June, 2018

Subject: Amendment in the Para 9.03 of the Handbook of Procedures for Chapter 3 Scrips-reg.

In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy 2015-2020, the Director General of Foreign Trade hereby amends the Para 9.03 of the Handbook of Procedures (2015-2020) as under :-

Existing Para 9.03	Revised Para 9.03
9.03 Supplementary Claims Wherever any application for supplementary claim is received, within specified time limits, such application may also be considered after imposing a cut @2% on the entitlement.	9.03 Supplementary Claims Wherever any application for supplementary claim is received, within specified time limits, such application may also be considered after imposing a cut @2% on the entitlement. However, no supplementary claims for scrips under chapter 3 of the FTP 2015-20 would be admissible.

2. **Effect of this Public Notice :** The Para 9.03 of HBP 2015-20 has been amended to disallow supplementary claim under Chapter 3 schemes.


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(Issued from F. NO. 01/61/180/65/AM19/PC-3)